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## Procurement of canalised items by actual

- 862. SHRI SURESH PACHOURI; Will the Minister of CHEMICALS AND FER-TILIZERS be pleased to state;
- (a) how it is ensured that actual users do not procure canalised items of drugs over and above the quantities stipulated by his Ministry in the distribution policy;
- (b) who monitors this and how many cases of over procurement which resulted in unauthorised production have come to the notice of his Ministry;
- (c) whether it is a fact that no monitoring ai;d verification is earried out and if so, what are the reasons therefor; and
- (d) what are the names of the units which procured extra material along with names of drags and the reasons for the same?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI **VEERENDRA** PATIL): (a) to (d) The Canalising Agency, State Trading Corporation (STC) allocates canalised drug items to the actual users, who have registered their requirements with them, in accordance with the Distribution Policy framed by my Ministry for this purpose. The STC have intimated that in no case the canalised drug item has been released by them to any actual user over and above their entitled quantity as per the Distribution Policy. Also no complaint against STC in this regard has been received by my Minis. rv.

## Import of boilers by Indian Petrochemicals Limited

- 863. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of PETROLEUM be pleased to state:
- (a) whether it is a fact that the Indian Petrochemicals Corporation Limited. Baroda has been permitted to import steam boilers at a very high cost in spite

- of the fact that the BHEL a public sector undertaking could also supply such boilers;
- (b) if so, what are the details thereof, including the cost and expenditure, number of boilers so imported or orders placed for the import along with reasons that warranted for the said decision;
- (c) whether it is a fact that no global tender was invited; and
- (d) what is the present position of the supply of boilers to IPCL?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) to (d) IPCL was permitted in July 1982 to import a steam boiler after following the proper global tendering procedure. For this BHEL expressed its inability due to heavy shop loading. May. 1984, IPCL paced an order for a similar second boiler on reeat order basis. this second boiler the BHEL's offer was Rs. 9:5 crores and the delivery commissioning schedule was -30 months as against the imported price of Rs. 6:5 orores and the delivery and commissioning schedule of 18 months. The major components of the second boiler have been received and it is expected to be commissioned be early 1986.

## Hazira-Bijaipur-Jagdishpur pipe line Project

- 864. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of PETROLEUM be pleased to state:
- (a) whether the decision to entrust the Hazira-Bijaipur-Jagdishpur Gas Pipeline Project to the Gas Authority of India Limited and Engineers India Limited for execution has been with held due to late participation and offers from certain foreign companies for execution of the same project on turn-key
  - (b) if so, what are the details thereof; and